THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) The number of pension/gratuity cases of I.S.F. personnel of Hyderabad State Forces settled up to date is 7,846. No information is available in respect of non-I.S.F. personnel, as settlement of their claims is the concern of Hyderabad State.

(b) Information regarding the number of settled and pending cases (I.S.F. personnel) of more than 12 months, between 9 and 12 months, between 3 and 6 months and 1 to 3 months standing is not available. A total number of 670 cases remains outstanding to date and every effort is being made to settle them expeditiously.

Information regarding the number of such cases relating to non-I.S.F. personnel is also not available in view of (a) above.

(c) Government of India is the final authority in regard to I.S.F. personnel, and the Government of Hyderabad regarding non-I.S.F. personnel.

Foreigners in the Armed Forces

71. Shri M. VALIULLA: Will the Minister for Defence be pleased to state the number of citizens from Commonwealth countries, United States of America, and the Union of Soviet Socialist Republics serving in the armed forces of India at present?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): 190 British. None from the U.S.A. or U.S.S.R.

H.M.S. "CEYLON"

72. Shri B. GUPTA: Will the Minister for Defence be pleased to state:

- (a) whether it is a fact that H.M.S. "Ceylon", a cruiser of the British Royal Navy, recently arrived at the Calcutta port;
- (b) whether it is a fact that this particular cruiser arrived at Calcutta after its commission in the Korean war;

- (c) whether it is a fact that a programme has been announced for the reception of H.M.S. "Ceylon"; and
- (d) if the reply to part (c) in the affirmative, what are the features of the said programme and which Government officials are expected to participate in it?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

- (b) The ship is in Calcutta as the Flagship of the East Indies Fleet.
- (c) and (d). Only the usual courtesy calls and return calls have been arranged, because it is the formal visit, to an Indian Port, of the new Commander-in-Chief, East Indies Station.

FORMATION OF ANDHRA STATE

SHRI P. SUNDARAYYA (Madras): Before we proceed with any other business I want to bring to the notice of the Chair and of the House that I have read in today's press that what the Government propose to dowith regard to the formation of an Andhra State is that they are going to send some High Court Judge or a Supreme Court Judge to formulate the terms of reference for the Boundary Commission and report within 30 days. If the Government's intention is that, I think if the Government makes a statement categorically in either of the Houses or by a press communique, it would ease the situation in Andhra which is developing day by day very seriously. So, I want the Chair to see that the statement is made immediately so that the situation in Andhra may be eased. Sir, when the Press can get so much information, it is only proper for the Government to come out with an authoritative statement.

Shri G. RAJAGOPALAN (Madras): Am I to understand that the violent activities that are being undertaken in Andhra are to force the hands of the: Government to make an early declaration about the formation of the Andhra Province.

SHRI C. G. K. REDDY (Mysore): We are surprised at this sort of attitude. I am sure, it is not a healthy attitude; it is a stupid attitude.

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS): Sir, I may say, as indicated by the Prime Minister, the Cabinet is actively considering this question.

Prof. G. RANGA (Madras): How long will it take for them to make a positive statement with regard to this?

MR. CHAIRMAN: We are considering the admissibility of certain short notice questions and when the Government will be in a position to make a statement,

SHRI C. C. BISWAS: It will be as early as possible, as soon as things are decided.

Prof. G. RANGA: What you have said is unexceptionable. But we have to consider that violence is mounting and not only loss of property, but loss of life is also reported. Three persons have been killed and many are injured.....

SHRI C. C. BISWAS: We are fully aware of it.

Prof. G. RANGA: Sir, they are not prepared to answer our short notice question even today.

Mr. CHAIRMAN: It is not so easy.

Prof. G. RANGA: It is their policy.....

SHRI H. D. RAJAH (Madras): Is one death to be followed by a hundred deaths either by shooting or.....

MR. CHAIRMAN: The question raised is whether the Government would make an early statement since

certain things have already appeared in the Press. That is where Mr. Sundarayya started his question. The Leader of the House gave the answer that the Cabinet is aware of it and is actively considering it and will take an early opportunity to make a statement.

SHRI P. SUNDARAYYA: I hope: that will be made in a day or two.

Mr. CHAIRMAN: It is all right to say that. But they have other business and perhaps the Cabinet may have to meer,

Prof. G. RANGA: Am I to understand that all these 58 days when. Sriramulu was fasting, the Cabinet did not get time.....

MR. CHAIRMAN: Do not get unduly excited.

PROF. G. RANGA: People are. getting excited. They are in.....

Shri P. V. NARAYANA: When violence is being pursued there, will it be possible for the Government to make a statement? Will the Leader of the House indicate to us whether it would be possible to make that statement today or temorrow?

SHRI H. D. RAJAH: It is equivalent to Nero fiddling when Rome is burning.

SHRI P. V. NARAYANA: If you make a statement tomorrow or the day after, if you make that announcement, then the situation in the Andhra regions may ease. Trains are being stopped, people are being shot, and it is in the interests of the Government also to make the statement. I would request you to find from the Leader of the House whether it would be possible for him to make the statement tomorrow or the day after.

SHRI C. G. K. REDDY: Sir, we have given notice of a motion for papers instead of a short notice question. As such, I will request,—I will make an appeal to you,—that an opportunity may be given to discuss this matter.

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which cannot be done through a shortnotice question. Therefore, an opportunity may be taken either through a motion for papers or through any other method so that this matter may be properly discussed.

SHRI H. D. RAJAH: Is it not the responsibility of the Government to preserve law and order in the country ? Therefore, they must come out with a statement to enlighten the people as to what they are doing.

Mr. CHAIRMAN: Have you to :say anything?

SHRI C. C. BISWAS: So far as law and order is concerned, of course, adequate steps will be taken by the Government to deal with the situation.

PROF. G. RANGA: That the Government have already shown.

SHRI C. C. BISWAS: I was thinking of the other issue, the issue regarding a separate Andhra State. That is a question which has assumed urgency in view of the developments. Well, that matter is under the active consideration of the Cabinet.

SHRI P. V. NARAYANA: Since how long?

SHRI C. C. BISWAS: I cannot give an assurance, unless the Cabinet has come to a decision. A statement on that subject will be before the House as soon as the Cabinet has come to a decision.

SHRI C. G. K. REDDY: Sir, an opportunity should be given to the House for discussing the matter.

RESOLUTION RE THE FIVE YEAR PLAN

MR. CHAIRMAN: We come to the further discussion of the Resolution moved by the Prime Minister on the 16th of December.

SHRI B. RATH (Orissa): Sir, since

mission's Report yesterday, I find that the situation in Andhra has deteriorated. It is perhaps in keeping with the policy of reducing the population of the State. Sir, yesterday I made some appeal to our friends on the other side, specially to those friends who belong to the Congress, to make a little more reduction in their profits, which is still heavy, in order that the State may not be, and the Government will not be, required to apply for foreign loans or to tax the poor people in order to finance the Five Year Plan. Now, Sir, as I was speaking, I had made a reference to the memorandum that was submitted by the Government of Orissa to the Central Government. That memorandum completely belies the statement or assertion that has been made in the Five-Year Plan that the States were consulted before planning in the State sector embodied in the Five-Year Plan. Here we find that the Planning Commission's Five-Year Plan summary report says on page 26 that "These State plans were drawn up initially over a year ago in consultation with the State Governments concerned, etc., etc." That means that Plan was drawn up in the state sector after the State Governments were consulted. I submit that although planning on behalf of the States was undertaken in consultation with the State Government, as I stated above, I may say with the information in my possession, that this consultation was nothing but a demand on the State Government by the Planning Commission to curtail the expenditure in the State sector under the Five-Year Plan.

Sir, here is what they say in the memorandum which was submitted to the Finance Commission by the State Government of Orissa, regarding the allocation of more money for the execution of schemes under the Five-Year Plan. How was this amount of 17 crores fixed? It says the Planning Commission has asked the State Government to make a Plan and send it to the Planning Commission about dealing with the Planning Com- their requirements. That, the State